

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1/MP/2012

Sub: Levy of UI Charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for inter-State open access transaction.

Date of hearing : 26.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Sadashiva Sugars Limited, Bangalore

Respondent : State Load Despatch Centre-Karnataka, Bangalore

Parties present : Shri G. Joshi, Advocate for the petitioner
Shri Anand K. Genesan, Advocate , SLDC, Karnataka
Miss Ranjita Ramchandran, Advocate, SLDC, Karnataka

Record of Proceedings

Learned counsel for the petitioner submitted that reply filed the respondent was received on 25.4.2011. Accordingly, he requested two weeks time to file its rejoinder to the reply of SLDC, Karnataka.

2. The Commission directed the petitioner to file its rejoinder on affidavit, latest by 25.5.2011, with advance copy to the respondent.

3. The petition shall be listed for hearing on 7.6.2012.

**By Order of the Commission
SD/-
(T. Rout)
Joint Chief (Law)**